

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 343/93

Date of Decision: 30.8.1999

P.K.Puranik & Ors.

Applicant.

Shri S.R.Atre

Advocate for  
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri Vadhavkar for Shri M.I.Sethna for R-1 to 4

Advocate for

Shri Ramamurthy for R-5 to 10 Respondent(s)

CORAM:

Hon'ble Shri. D.S.Bawej, Member (A)

Hon'ble Shri. S.L.Jain, Member (J)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal?

  
(D.S.BAWEJ)  
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

OA.NO. 343/93

Monday this the 30th day of August, 1999

CORAM : Hon'ble Shri D.S.Bawej, Member (A)  
Hon'ble Shri S.L.Jain, Member (J)

P.K.Puranik & Ors. ... Applicants

By Advocate Shri S.R.Atre

V/S.

Union of India & Ors. ... Respondents

By Advocate Shri V.D.Vadhavkar  
for Shri M.I.Sethna for R-1 to 4  
Shri Ramamurthy for R-5 to 10.

ORDER (ORAL)

(Per: Shri D.S.Bawej, Member (A))

This OA. has been filed by the applicants  
praying for quashing of the impugned orders dated  
21.1.1993 and 17.2.1993 with further prayer to  
hold and declare that seniority list in the cadre  
of Inspectors of Central Excise does not require  
any alteration/modification.

2. The respondents have filed reply. The  
applicant however has not filed any rejoinder for  
the same.

3. Heard the counsel for the parties.

4. The learned counsel for the applicants made  
a statement that in view of the judgement of the Hon'ble  
Supreme Court in the case of U.Jadhav & Ors. vs. Union  
of India, 1999 SCC (L&S) 684, the cause of action does

not survive and therefore he makes a prayer for permission to withdraw the OA.

5. In view of the above statement, the prayer is allowed and the OA. is disposed of as withdrawn. No order as to costs.

*S.L.JAIN*  
(S.L.JAIN)  
MEMBER (J)

*D.S.BAWEJA*  
(D.S.BAWEJA)  
MEMBER (A)

mrj.